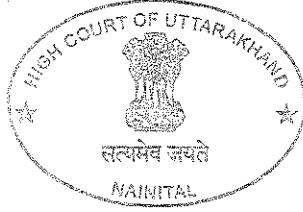


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From

Registrar General
High Court of Uttarakhand
Nainital.

To

All the District Judges,
Principal Judge/Judges, Family Courts
State Judiciary, Uttarakhand.

No. 5799 /U.H.C./Admn.B/Covid-19/2020, Dated: 31 December, 2020.

Subject: Guidelines to resume the normal physical judicial working in the Subordinate Courts w.e.f. 02.01.2021.

Sir/Madam,

With regard to the subject cited above, I am directed to inform that Hon'ble Court has been pleased to resolve that normal physical working shall be resumed in the Subordinate Courts w.e.f. 02.01.2021 and for the smooth functioning, following guidelines are being issued:

- Complete sanitization (strictly as per medical guidelines), cleaning of entire court campus shall be ensured daily.
- Thermal scanning check-up of all the persons entering in the court premises shall also be ensured.
- Entry in the courts shall be so regulated that only the Advocates, litigants and the witnesses of the matter being called by the court concerned, shall be permitted to enter.
- Sitting arrangements in the courts and outside as well, shall be such so as to ensure social distancing guidelines.
- It shall be checked and ensured that everybody is using face mask.
- Sanitizers shall be made available at the entry points and outside the courts.
- Public urinal/toilets shall be cleaned and sanitized hourly.
- It be ensured that nobody spits at any place.
- To ensure the compliance, a committee may be constituted.
- Sanitization etc. be ensured with the assistance of the District Magistrate and other administrative agencies.

You are, therefore, requested to do the needful.

Yours sincerely,

(Dhnanjay Chaturvedi)